

KARNATAKA ORDINANCE NO. 3 OF 2002
THE KARNATAKA DETERMINATION OF SENIORITY OF
THE GOVERNMENT SERVANTS PROMOTED ON THE
BASIS OF RESERVATION (TO THE POSTS IN THE CIVIL
SERVICES OF THE STATE) (AMENDMENT)
ORDINANCE, 2002

Arrangement of Sections

Sections:

1. Short title and commencement
2. Insertion of new section 3A
- 3A. Protection of consequential seniority already accorded from 27th April, 1978, onwards

KARNATAKA ORDINANCE NO. 3 OF 2002
THE KARNATAKA DETERMINATION OF SENIORITY OF
THE GOVERNMENT SERVANTS PROMOTED ON THE
BASIS OF RESERVATION (TO THE POSTS IN THE CIVIL
SERVICES OF THE STATE) (AMENDMENT)
ORDINANCE, 2002

(Promulgated by the Governor of Karnataka in the
fifty-third year of the Republic of India and First published in
the Karnataka Gazette Extra-ordinary on the twenty eighth
day of February, 2002)

An Ordinance to amend the Karnataka Determination of Seniority of the Government Servants Promoted on the Basis of Reservation (to the Posts in the Civil Services of the State) Ordinance, 2002 for the purposes hereinafter appearing;

Whereas the Karnataka Legislative Council is not in session and the Governor of Karnataka is satisfied that the circumstances exist which render it necessary for her to take immediate action for promulgation of an ordinance for Determination of Seniority of the Government Servants Promoted on the Basis of Reservation (to the Posts in the Civil Services of the State) for the purposes hereinafter appearing.

Now, therefore in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Karnataka is pleased to promulgate the following Ordinance, namely:-

1. Short title and commencement.- (1) This Ordinance may be called the Karnataka Determination of Seniority of the Government Servants Promoted on the basis of Reservation (to the posts in the civil services of the State) (Amendment) Ordinance, 2002.

(2) It shall be deemed to have come into force on the Seventeenth day of June 1995.

(Published in the Karnataka Gazette Part IV-A Extra Ordinary No.205 dated 28-2-2002 in Notification No. 8 µÖÉâ}â 2002)

2. Insertion of new section 3A.- After section 3 of the Karnataka Determination of Seniority of the Government Servants Promoted on the basis of Reservation (to the posts in the civil services of the State) Ordinance, 2002. (Karnataka Ordinance 2 of 2002) the following section shall be inserted, namely:-

3-A: Protection of consequential seniority already accorded from 27th April, 1978, onwards.- Notwithstanding anything contained in this Ordinance or any other law for the time being in force, the consequential seniority already accorded to the Government servants belonging to the Scheduled Castes and the Scheduled Tribes who were promoted in accordance with the policy of reservation in promotion provided for in the Reservation Order with effect from the Twenty Seventh Day of April, Nineteen Hundred and Seventy Eight shall be valid and shall be protected and shall not be disturbed.